GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:6034 ANSWERED ON:30.04.2015 RIGHT TO HOUSING Dhurve Smt. Jyoti

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the amount of compensation provided in lieu of acquisition of agricultural land for National Highway is equivalent to the value of agricultural land;
- (b) if so, the details thereof including the compensation paid during the last three years;
- (c) whether the Government is providing housing/right to housing to the persons affected as a result of land acqui- sition; and
- (d) if so, the details thereof along with the action taken in this regard particularly for the people of Betul district?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

- (a) to (c) The amount of compensation in lieu of land acquired for National Highways is determined as per section 3 G (7) of the National Highways Act, 1956 upto 31.12.2014.
- (d) Does not arise.